

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.07.2012

OA No. 447/2012

Mr. C.B. Sharma, Counsel for applicant.

The short controversy involved in this OA is that the applicant joined his duty as Group 'D' in the year 2005. Since then the applicant is working with the respondents for more than 6 years with the apprehension that his services will be regularized in future. But the respondents have stopped the payment of daily wage from April, 2012. Therefore, the applicant has represented before the respondents vide letter dated 11.06.2012 (Annexure A/1) but the same has not been considered. Therefore, the present OA has been filed.

Having considered the submissions made by the learned counsel for the applicant, since the representation dated 11.06.2012, filed by the applicant, is pending for consideration with the respondents, the respondents are directed to decide the same in accordance with the provisions of law and shall pass a reasoned order as to why the payment of applicant for daily wage from April, 2012 has been stopped. It is further expected that the respondents shall decide the same expeditiously but in any case not beyond the period of two months from the date of passing of the order. Till disposal of the representation, status quo of the applicant as it exists today shall be maintained by the respondents.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

ahq